

Central Administrative Tribunal
Principal Bench

O.A.No.1432/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 29th day of May, 2002

Sh. Kishan Kumar
Presently working as
Driver, Shadara Fire Station
Delhi Fire Service. ... Applicant

(By Advocate: Shri S.K.Gupta)

Vs.

1. Govt. of NCT of Delhi
through Chief Secretary
I.P.Estate
Delhi Secretariate
New Delhi.
2. Principal Secretary (Home)
I.P.Estate
Delhi Secretariate
New Delhi.
3. Chief Fire Officer
Fire Headquarters
Delhi Fire Service
Connaught Circus
New Delhi. .. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. In pursuance of a major penalty punishment has been imposed upon the applicant by withholding of two increments with cumulative effect, has assailed the action of the respondents, whereby since 1989 his increments have not been released. With the result, on the revision of pay scales in pursuance of Fifth Central Pay Commission, his pay has been fixed in lower pay scale. Aggrieved by this action of the respondents, he preferred a representation which has not yet been disposed of despite reminders.

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3. In this view of the matter, ends of justice would be met, if the present OA is disposed of with direction to respondents to treat the present OA as supplementary representation and dispose of the same and pass a speaking order to the applicant within a period of four weeks from the date of receipt of a copy of this order. I order accordingly. If applicant is still aggrieved it will be open for him to assail his grievance in accordance with law. No costs.

4. Let a copy of this order along with a copy of the OA be sent to the respondents.

S. Raju

(Shanker Raju)
Member(J)

/rao/